IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6190 of 2021

Birendra Das .... …. Petitioner

Versus

The State of Jharkhand .... Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Nitesh Kumar, Advocate
For the State : Ms. Snehlika Bhagat, Addl.P.P
For the Informant : Mr. Anil Kumar Sinha, Advocate

Order No.02 Dated- 06.09.2021

Heard the parties through video conferencing.

Learned Addl.P.P. appearing for the State submits that process under Section 82 Cr.P.C. has been issued against the petitioner.

At this stage, learned counsel for the petitioner seeks permission of this Court to withdraw this anticipatory bail application.

Permission is accorded.

This anticipatory bail application stands dismissed as withdrawn.

(Anil Kumar Choudhary, J.)

Animesh/